

requirements projected by various stakeholders and decisions of World Radio Communication Conference-2007 of International Telecommunication Union (ITU) so that various services/applications can work in an interference free environment. The NFAP gives confidence to the industry for development of equipment/technology in India and also provides information for prospective service providers to submit their proposals for new services.

#### **Unsolicited and hoax calls from public telephone booths**

530. SHRI PARSHOTTAM KHODABHAI RUPALA:  
SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Ministry is aware that criminals are harassing police department by making hoax calls and sexual harassment to housewives from public telephone booths;
- (b) if so, the action taken by the Ministry to stop such a menace; and
- (c) whether the Ministry is in the process to regulate calls from public telephone booths?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) A number of telephone calls are received by various Government departments, including Security Agencies informing them about impending bomb blasts. All these calls are earnestly pursued by the Police Security Agencies and found to be untrue. Further, complaints have been received regarding harassment to ladies/girls/housewives in respect of telephonic calls related to sexual matters. Subscribers are advised to approach Police in such matters.

(c) There are provisions in Indian Telegraph Rules, 1951 for prohibition of improper use of telephones. Provisions of CrPC may be invoked for violation thereof.

#### **Increase in cyber crime cases**

531. SHRI GOVINDRAO ADIK:  
SHRI SANJAY RAUT:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether there is a steep rise in cyber crimes causing irreparable damage to a person's reputation by putting an obscene video on the internet or by hacking somebody's bank account, etc.;
- (b) whether the Ministry is mulling over to update the existing cyber crime laws enabling stringent punishments to cyber criminals, who tamper with computer source documents, hack computer systems and publish obscene information, in electronic form; and